

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3158
ANSWERED ON:29.11.2010
ROADS UNDER PMGSY
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Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether roads constructed in some of the States under Pradhan Mantri Gram Sadak Yojana (PMGSY) were found of very poor quality after inspection by the National Quality Monitors of the National Rural Road Development Agency;
- (b) if so, the details thereof during the last three years and the current year, State-wise;
- (c) the action taken/proposed to be taken by the Government against the corrupt officials and the contractors; and
- (d) the measures taken in implementation of this scheme and making it more effective and corruption free?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN `ADITYA`)

(a) & (b) As per observations of National Quality Monitors (NQMs) deputed by National Rural Road Development Agency (NRRDA) under third tier of three-tier quality monitoring system provided in the programme guidelines, 274 (9%) completed works have been found to be `Unsatisfactory` out of 2895 inspections carried out, and 2272 (16%) ongoing works have been found to be `Unsatisfactory` out of 13869 inspections carried out during the years 2007, 2008, 2009 and current year (upto August 2010) at National level. In some of the States the percentage of unsatisfactory work is more than 20% in each category. A statement indicating State-wise details of grading assigned to ongoing and completed works under PMGSY on the basis of inspections of works carried out by NQMs is given in Annexure.

(c) Rural Road is a State subject and PMGSY is one time special intervention of Central Government to improve the Rural Infrastructure through construction of roads. The rural road projects sanctioned under PMGSY are executed by the respective State Governments. Any action on the lapses in execution of these projects is to be taken by the concerned State Government.

(d) After inspections of roads, selected at random, by the independent National Quality Monitors (NQMs), the inspection report is sent to the State Government concerned. If quality of any work is graded as `Unsatisfactory` the State Government has to ensure that the contractor replaces the material or rectifies the workmanship (as the case may be) within the time period stipulated. The State Governments are required to furnish action taken reports in such cases. Close monitoring of submission of action taken reports is carried out and the States are required to take appropriate action in such cases. Also, in the inspections carried out by NQMs after 1st April, 2009, if any work upon completion is graded as `Unsatisfactory` and the defects in work are of non-rectifiable nature, the works are treated as works with non-rectifiable defects and the expenditure on the works is treated as infructuous. The cost of such works is adjusted against the future release to the State Governments concerned.